

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1083/2003

New Delhi, this the 30th day of April, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Sh. N.S. Gujral
S/o Late Shri Khazan Singh
R/o Vikas Kunj, Vikas Puri
New Delhi - 110 018.

(Applicant in person)

...Applicant

V E R S U S

1. The Secretary
Ministry of Urban Affairs
Shastri Bhawan, earlier Nirman Bhawan
New Delhi.
2. The Pay & Account Officer (DGW)
CPWD, Nirman Bhawan
New Delhi - 110 011.

...Respondents

O R D E R (ORAL)

By Shri Shanker Raju.

Heard the applicant.

2. On account of penalty of reduction of 15 % cut in pension for a period of 5 years, applicant was sanctioned DCRG by a letter dated 1-3-2001 and commutation of pension vide letter of the even date. In this backdrop it is contended that the penal orders for reduction was effective only for 5 years and the pension of the applicant was to be restored after 5 years. It is contended that respondents are competent only to reduce 15 % of the amount of the pension for a period of 5 years and not for 15 years. Applicant has preferred his claim before the respondents through various representations which are not yet responded to.

2. In the circumstances, ends of justice would be duly met if the present OA is disposed of with directions to the respondents to treat the aforesaid OA as a supplementary representation of the applicant and dispose of the claim of the applicant regarding release of his terminal benefits in the light of his contentions by a detailed and speaking order within two months from the date of receipt of a copy of this order. Ordered accordingly.

(21)

3. If the applicant is still aggrieved, it would be open to him to revive the present OA.

4. Let a copy of this order be sent to the respondents along with a copy of the OA.

5. OA is accordingly disposed of.

S.Raju

(SHANKER RAJU)
MEMBER (J)

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